## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

(IB)-498(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE COMPANY: Ms. Rachana Tewari Vs. Applied Electro-Magnetics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME

DESIGNATION

REPRESENTATION

**SIGNATURE** 

Present: R.K. Gupta, Advocate for the Petitioner

## **ORDER**

Mr. R.K. Gupta, Ld. Counsel for the Applicant submits that in view of the IRP having already been appointed in (IB) 334(ND)/2017, Mitin Gupta Vs. Applied Electro Magnetics Pvt. Ltd., he shall be preferring his claim before the IRP.

In view of the same, Ld. Counsel wishes to withdraw the aforesaid petitions.

Dismissed as withdrawn.

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(S. K. Mohapatra) Member (T) S-D

(Ina Malhotra) Member (J)